

Through Video Conference via Cisco WebEx.
CBI Case No. 99/2019
CBI v. Ashwani Sharma & Ors. (M/s Shahnaz CGHS)

18.08.2020.

The matter is taken up for hearing through video conference in view of the office order Nos. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 & Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 of the Ld. District & Sessions Judge cum Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi.

Present: Ms. Shashi Vishwakarma, PP for the CBI with consultant Sh. C. K. Sharma.

Proceedings against accused No. 3 stand abated vide order dated 21.08.2018.

Sh. R. S. Ahuja, counsel for accused Nos. 1 & 8.

Sh. S. K. Bhatnagar, counsel for accused No. 4 and proxy counsel for accused No. 7

Dr. Sushil Kumar Gupta, counsel for accused No. 5.

Sh. B.K. Wadhwa, counsel for accused Nos. 10 & 11

None has appeared on behalf of accused Nos. 2, 6, 9, 12, 13 & 14. In view of the letter No. 249/RG/DHC/2020 dated 06.08.2020 of the Hon'ble High Court of Delhi, the matter is adjourned.

Put up for arguments on charge on **07.09.2020**.

A copy of the order be sent to the computer branch for uploading the same on the website.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends or as and when the undersigned visits the court.



(SANJAY GARG)

Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/18.08.2020.

Through Video Conference via Cisco WebEx.
CBI Case No. 28/2020.
CBI v. Vishal Gupta.

18.08.2020.

Present:- Ms. Shashi Vishwakarma, PP for the CBI with consultant Sh. C. K. Sharma.

PP for the CBI submits that the IO is not available today due to some official exigency. Let him be summoned for the next date.

Re-list for consideration on **16.09.2020.**

A copy of the order be sent to the computer branch for uploading the same on the website.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends or as and when the undersigned visits the court.



(SANJAY GARG)

Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/18.08.2020.

Through Video Conference via Cisco WebEx.

CBI Case No. 27/2020.

CBI v. Sunil Kumar & Anr.

18.08.2020.

Present:- Ms. Shashi Vishwakarma, PP for the CBI with consultant Sh. C. K. Sharma.

PP for the CBI submits that the IO is not available today due to some official exigency. Let him be summoned for the next date.

Re-list for consideration on **16.09.2020.**

A copy of the order be sent to the computer branch for uploading the same on the website.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends or as and when the undersigned visits the court.



(SANJAY GARG)

Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/18.08.2020.

Through Video Conference via Cisco WebEx.

CBI Case No. 26/2020.

CBI v. Sunil Kumar & Ors.

18.08.2020.

Present:- Ms. Shashi Vishwakarma, PP for the CBI with consultant Sh. C. K. Sharma.

PP for the CBI submits that the IO is not available today due to some official exigency. Let him be summoned for the next date.

Re-list for consideration on **16.09.2020.**

A copy of the order be sent to the computer branch for uploading the same on the website.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends or as and when the undersigned visits the court.



(SANJAY GARG)

Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/18.08.2020.

Through Video Conference via Cisco WebEx.
CBI Case No. 25/2020.
CBI v. Prem Chand Kashyap.

18.08.2020.


Present:- Ms. Shashi Vishwakarma, PP for the CBI with consultant Sh. C. K. Sharma.

PP for the CBI submits that the IO is not available today due to some official exigency. Let him be summoned for the next date.

Re-list for consideration on **16.09.2020.**

A copy of the order be sent to the computer branch for uploading the same on the website.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends or as and when the undersigned visits the court.



(SANJAY GARG)

Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/18.08.2020.